

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.249/MP/2018

Subject :Petition under Section 79 of the Electricity Act, 2003 read with Article 13 of the PPAs dated 7.8.2008 for approval of Carrying Cost in terms of the order of the Commission dated 31.5.2018.

Date of Hearing : 15.11.2018

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member

Petitioner : Adani Power (Mundra) Limited (APMuL)

Respondents : Uttar Haryana Bijli Vitran Nigam Limited and Another

Parties present :Shri Amit Kapur, Advocate, APMuL
Ms. Poonam Verma, Advocate, APMuL
Ms. Abiha Zaidi, Advocate, APMuL
Shri Tarul Sharma, Advocate, APMuL
Shri Jignesh Langalia, APMuL
ShriG. Umapathy, Advocate, UHBVNL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present petition has been filed pursuant to the liberty granted by the Commission vide order dated 31.5.2018 in Petition No. 97/MP/2018 for approval of carrying cost. Learned counsel requested the Commission to admit the petition and issue notice to the respondents.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the petition and directed to issue notice to the respondents.

3. The Commission directed the Petitioner to serve copy of the petition on the respondents immediately, if not served already. The respondents were directed to file their replies, by 14.12.2018, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 31.12.2018. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

4. The petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T. D.Pant)
Deputy Chief (Law)**